

(2023) 05 GUJ CK 0102

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 9283 Of 2023

Vali Mohammad Akbarhusen Parmar

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 25-05-2023

Acts Referred:

Citation : (2023) 05 GUJ CK 0102

Hon'ble Judges : M. K. Thakker, J

Bench : Single Bench

Advocate : Maulik P Baseri, Piyushkumar K Baseri, Hardik Mehta

Final Decision : Allowed

Judgement

M. K. Thakker, J

1. Rule. Learned Additional Public Prosecutor waives service of rule on behalf of respondent – State.
2. By way of the present application, the applicant – under trial prisoner has prayed to release him on temporary bail on the ground of providing financial assistance to the family.
3. This Court has gone through the Jail record of the under-trial prisoner and perused the documents produced along with the application. This Court has also considered the fact that in past, on many occasions he was released on temporary bail and he has surrendered in time. His jail conduct is found to be good. Therefore, the present application deserves to be allowed.
4. Therefore, the present application stands allowed. The under-trial prisoner is ordered to be released on temporary bail for a period of Two (02) Weeks from the date of his actual release, on executing personal bond of Rs.5,000/- (Rupees Five Thousand) before the Jail authority and on usual terms and conditions as may be imposed by the Jail Authority.

5. The applicant to mark his presence before the concerned Police Station once in a week during his temporary release period. The under-trial prisoner shall surrender before Jail Authority on completion of temporary bail, without fail.
6. Rule is made absolute to the aforesaid extent. Direct service is permitted.